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(2019) 02 SC CK 0032

Supreme Court Of India

Case No: Civil Appeal No. 1572, 1573 Of 2019

Mahanti Devi APPELLANT

۷s

Jaiprakash Associates Ltd. & Anr RESPONDENT

Date of Decision: Feb. 8, 2019

Acts Referred:

• Land Acquisition Act, 1894 - Section 4, 18

Citation: (2019) 5 SCC 163: (2019) 2 Scale 686: (2019) 2 RCR(Civil) 186: (2019) 2 Supreme

293: (2019) 1 UPLBEC 613

Hon'ble Judges: L. Nageswara Rao, J; M. R Shah, J

Bench: Division Bench

Advocate: Nikilesh Ramachandran, Abhinav Mukerji

Final Decision: Disposed Off

Judgement

Positive factors, Negative factors

- (i) smallness of size,(i) largeness of area
- (ii) proximity to a road,"(ii) situation in the interior at a distance from the road
- (iii) frontage on a road,"(iii) narrow strip of land with very small frontage compared to depth
- (iv) nearness to developed area,"(iv) lower level requiring the depressed portion to be

filled up

(v) regular shape,(v) remoteness from developed locality

(vi) level vis- $\tilde{\mathbf{A}}$ -vis land under acquisition,"(vi) some special disadvantageous factors which

would deter a purchaser

(vii) special value for an owner of an adjoining property to whom it may have some very special

advantageâ€.",